CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX	O.A/T.A No.Z. / no.2
	• • •
•	R.A/C.P No

E.P/M.A No.....

.....to..... 1. Orders Sheet...... 2. Judgment/Order dtd./HIS 2002 Pg. 1 to 4 Mo Common and 3. Judgment & Order dtd......Received from H.C/Supreme Court 5. E.P/M.P.....to.....pg.....to..... 6. R.A/C.P.....pg.....to.....to..... 7. W.S......pg.....to.....to..... 8. Rejoinder......pg.....to...... 9. Reply......to.....to 10. Any other Papers......to......pg......pg...... 11. Memo of Appearance..... 12. Additional Affidavit..... 13. Written Arguments..... 14. Amendement Reply by Respondents..... 15. Amendment Reply filed by the Applicant..... 16. Counter Reply.....

SECTION OFFICER (Jud1.)

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal :: Guwahati Bench

ORDER SHEET

APPLICATION NO. 21

Applicant(s) C.D.w.D. Statt Assoc.

Respondent(s) U.O.L Zors

Advocate for Applicant(s) Mg. A. Ahmed

Advocate for Respondent(s) Ch S. &

Notes of the Registry	Date	Order of the Tribunal
This is application in form C. F. for Rs. 50/- diposited	25.1.02	Heard Mr.A.Ahmed, learned counsel for the applicant. The application is
Dated 231-2002 By. Registrar By. Registrar Superior to Diston Innie Che respondent No 1 to 5		Call for the records. Issue notice as to why the interim order as prayed for shall not be granted. Returnable by two weeks. Mr. B. C. Pathak, learned Addl. C.G.S.C., accepts notice on behalf of respondents.
1099 100		. List on 12.2.2002 for order.
DINO 314 1/318	m b	Member Vice-Chairman
DA 5/2/02	12.2.02	List on 19.3.2002 to enable the respondents to obtain necessary instructions.

mb

instructions.

Vice-Chairman

Order 10/8/02 Communicated to the Karties Counsel.

19.3.02

Heard Mr. A.Ahmed, learned counsel for the applicants and also Mr. B.C. Pathak, learned Addl. C.G.S.C. for the Respondents.

Respondents are given some more time to obtain necessary instructions on the matter and also the applicants.

List on 23.4.2002 for order. In the meantime, Respondents are directed not to make any recovery of DCRG Bill from the applicants till the returnable date.

Vice-Chairman

mb

23.4.2002

Roy, learned Sr.C.G.S.C. Mr.A.Deb appearing on behalf of the respondents submitted that the matter can be heard at any convenient date and the respondents shall produce before the Tribunal all the necessary materials on the matter.

accordingly List the case 14.5.2002 for hearing.

Vice-Chairman

bb

14.5.2002

Heard counsel for the parties. Judgment delivered in open Court, kept in separate sheets.

The application is disposed of in terms of the order. No order as to costs.

Member

bb

CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH.

O.A./X.X. Nos.18,19,20, 21, 23 & 24 of 2002.

DATE OF DECISION 14.5.2002.....

The Central Public Works Department ...Junior Engineers' Association & 11 Others APPLICANT(S)

Mr.A.Ahmed.

ADVOCATOR TORE THE APPROPRIETANCES)

VERSUS -

Union of India & Others. RESPONDENT(S)

Mr.A.Deb Roy, Sr.C.G.S.C. & Mr.B.C.Pathak, Addl.C.G.S.C.

ADVOCATE FOR THE RESPONDENTS.

THE TON BLE MR JUSTICE D.N. CHOWDHURY, VICE CHAIRMAN.

THE HOW BLE MR K. K. SHARMA, ADMINISTRATIVE MEMBER.

- 1. Whether Reporters of local papers may be allowed to see the judgment?
- 2. To be referred to the Reporter or not ?
- 3. Mather their Lordships wish to see the fair copy of the judgment?
- 4. Thether the judgment is to be circulated to the other Benches ?
- Judgment delivered by Hon'ble Vice-Chairman.

L

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Application Nos.18, 19, 20, 21, 23 & 24 of 2002.

Date of Order: This the 14th Day of May, 2002.

THE HON'BLE MR JUSTICE D.N.CHOWDHURY, VICE CHAIRMAN.

THE HON'BLE MR K. K. SHARMA, ADMINISTRATIVE MEMBER.

- The Central Public Works Department Junior Engineers' Association Guwahati Branch Guwahati.
- 2. Sri Umananda Deori Branch Secretary The Central Public Works Department Junior Engineers' Association Guwahati Branch Guwahati. . . Applicants in O.A.18/2002.
- The Engineering and Drawing Staff Association Central Public Works Department Guwahati.
- 4. Sri Sachin Kalita Secretary The Engineering and Drawing Staff Association Central Public Works Department Guwahati. . . Applicants in O.A.19/2002.
- 5. The Central Public Works Department All India Non-Gazetted Officers' Association Guwahati Branch Guwahati.
- 6. Sri Tapan Choudhury
 Secretary
 The Central Public Works Department
 All India Non-Gazetted Officers' Association
 Guwahati Branch
 Guwahati. . . . Applicants in 20/2002.
- 7. The Central Public Works Department Staff Association, Guwahati Branch Guwahati.
- 8. Sri U.D.Rao
 Secretary
 The Central Public Works Department
 Staff Association, Guwahati Branch
 Guwahati. . . . Applicants in O.A.21/2002.

- 9. The Central Public Works Department Class -IV Staff Union Guwahati Branch Guwahati.
- 10. Sri Joram Topno
 Secretary
 The Central Public Works Department
 Class-IV Staff Union
 Guwahati Branch
 Guwahati. . . . Applicants in O.A.23/2002.
- 11. The Central Public Works Department Mazdoor Union, Guwahati Branch Guwahati.
- 12. Sri Narayan Singh
 Secretary
 The Central Public Works Department
 Mazdoor Union, Guwahati Branch
 Guwahati. . . . Applicants in O.A.24/2002.

By Advocate Mr.A.Ahmed (in all cases)

- Versus -
- The Union of India Represented by the Secretary to the Government of India Ministry of Urban Affairs New Delhi-110 001.
- The Director General (Works)
 Central Public Works Department
 Nirman Bhawan, New Delhi-110 011.
- The Additional Director General of Works Eastern Region, C.P.W.D.
 Nizam Palace, Kolkata - 20.
- 4. The Chief Engineer North Eastern Zone Central Public Works Department Cleaves Colony Shillong-3.
- 5. The Senior Accounts Officer
 Pay and Accounts Office
 N.E.Z., Central Public Works Department
 Raj Villa, Malki Point
 Shillong-1. . . . Respondents in all Cases.

ORDER

CHOWDHURY J. (V.C):

The thematic contents of all these applications are common and accordingly all these cases are taken up for consideration together.

- By Office order dated 7.1.2002 the respondents 1. authority passed a general order relaing to payment of S.D.A. to the employees posted at N.E.Region clearifying the stand taken by the Department. The order itself indicated that reasoned order are to be subsequently. Apparently there is no mala fide in the impugned order and it will only be discernible if ordersare passed individually. Needless to state * that: by numerous decisions by the Hon'ble Supreme Court as well as CAT the policy of payment of S.D.A. is almost settled. The respondents should assiduously adhere to the policy guidelines issued by the Central Government from time to time as well as the decisions rendered by the Hon'ble Supreme Court and the Tribunals.
- 2. We have heard Mr.A.Ahmed, learned counsel for the applicants as well as Mr.A.Deb Roy, learned Sr.C.G.S.C. and Mr.B.C.Pathak, learned Addl.C.G.S.C. for the respondents at length. Mr. Ahmed, learned counsel for the applicants brought our attention to para 4 of the impugned order dated 7.1.2002. The order did not indicate as to any steps of recovery was made. It is expected that the authority shall adhere to the policy guidelines issued by the respondents vide order No.14/1/91/EC-IV(C) dated 14.2.99 on the subject Payment of SDA to staff working in North Eastern Zone.

Contd./4

Subject to the observations made above, the application stands disposed of.

No order as to costs.

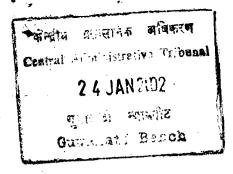
Interim orders, if any stand vacated.

(K.K.SHARMA)

ADMINISTRATIVE MEMBER

(D.N.CHOWDHURY)
VICE CHAIRMAN

BB



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 21 OF 2002.

The Central Public Works

Department Staff Association,

Guwahati.

-Applicants.

-Versus-

The Union of India

& Others

-Respondents

	I	N	D E	: X		,	
Sl.No.	•	Parti	culars			Page No.	
1		Appli	cation			1 to 16	<i>:</i> .
-		Verif	ication	i <u>.</u>		- 17	
		Annex	ure- A			18-621	
4.		Annex	ure- B			22 +0 23	
n n	٠.	Annex	ure- C			24	
, 6 .		Annex	ure- D	· - ,	<u></u>	25 to 27	
7.		Annex	ure- E	-		28 to 31	
8.		Annex	ure- F		<u> </u>	32	
9.	•	Annex	ure- G	٠	- /	33	•
10.		Annex	ure- H	~ _	~	34 4037	
11.		Annex	ure- I	<u> </u>	, –	- 38 +039	
					•	Advocate	<u>/</u>
			,		· 1	Advocate (Apr. A	41,

Shi his has perent

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH, GUWAHATI.

(AN APPLICATION UNDER SECTION OF 19 OF THE CENTRAL ADMINISTRATIVE TRIBUNAL ACT 1985)

ORIGINAL APPLICATION NO. 2) OF 2002.

BETWEEN

- 13 The Central Public Works

 Department Staff Association,

 Guwahati Branch, Guwahati.
- 2] Sri U D Rao,
 Secretary,
 The Central Public Works
 Department Staff Association,
 Guwahati Branch, Guwahati.

-Applicants.

-AND-

- 1) The Union of India represented by the Secretary to the Government of India Ministry of Urban Affairs

 New Delhi-110011.
- 2] The Director General (Works)

 Central Fublic works Department,

 Nirman Bhawan, New Delhi- 110011.

Coally No.

- 3] The Additional Director General of Works, Eastern Region, C.P.W.D., Nizam Palace, Kolkata-20.
- 4) The Chief Engineer,
 North Eastern Zone,
 Central Public Works Department,
 Cleaves Colony,
 Shillong-3.
- 5] The Senior Accounts Officer,
 Pay and Accounts Office,
 N.E.Z., Central Public Works
 Department, Raja Villa,
 Malki Point, Shillong-1.

-Respondents.

DETAILS OF THE APPLICATION

PARTICULARS OF THE ORDER AGAINST WITH THE APPLICATION IS MADE:

This application is made against impugned order of stoppage and recovery of payment of Special Duty Allowance, in Short, S.D.A. vide Office Order No. 14/21/91 EC IV C New Delhi dated Ø7-Ø1-2002 issued by the Office of the Director General of Works, Central Public Works Department, Nirman Bhawan, New Delhi and also praying for direction upon the Respondents for continuation of payment of Special Duty Allowance to all members of the above

Everely on @

Association. (List of Members is enclosed at Annexure-A of this Original Application).

2) JURISDICTION OF THE TRIBUNAL

The applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal

3) LIMITATION

The applicant further declares that the subject matter of the instant application is within the limitation prescribed under section 21 of the Administrative Tribunal Act 1985.

4] FACTS OF THE CASE

Facts of the case in brief are given below:

4.1] That your humble applicants are citizens of India and as such, they are entitled to all rights and privileges guaranteed under the Constitution of India. The applicant No. 1 is a recognized Association named as the Central Public Works Department Staff Association. Guwahati Branch, Guwahati. The applicant No. 2 is authorized to file this application on behalf of the members of the Association.

Robert No

A copy of list of the members of The Central Public Works Department Staff Association, Guwahati Branch, Guwahati is annexed hereto and the same is marked as Annexure-A.

4.2] That your applicants beg to state that as the grievances and reliefs prayed in this application are common, therefore, they pray for grant of permission under Section 4(5)(a) of the Central Administrative Tribunal (Procedure) rules, 1987 to move this application jointly.

4.3] That all the members of the Association including the applicant No. 2 are serving and posted in different offices under the Administrative Control of the Director General of Works, Central Public Works Department, New Delhi.

That the Government of India, Ministry of Finance, Department of Expenditure granted certain improvements and facilities to The Central Government Civilian Employees of the Government serving in the states and Union Territories of North Eastern Region Office Memorandum No. 20014/3/83-IV dated 14-12-1983. In Clause-II of the said office memorandum Special (Duty) Allowance was granted to Central Government Civilian Employees, who have a11 India Transfer Liability at the rate of Rs. of the basic pay subject to ceiling of Rs. 400/-

Exelle 10

per month on posting to any station in the North Eastern Region. The relevant portion of the office Memorandum dated 14-12-1983 is quoted below:

*(iii) Special (Duty) Allowance

Central Government Civilian employee have all India Transfer Liability will granted a Special (Duty) Allowance at the rate of Rs. 25% of basic pay subject to a ceiling of Rs. 400/- per month on posting to any station in the North East Region. Such of these employee who are exempted from payment of Income Tax, will however not be eligible for the Special (Duty) Allowance, Special (Duty) Allowance will be in addition to any Special pay and for allowances already being drawn subject to the condition that the total of such Special (Duty) Allowance plus Special Deputation (Duty) Allowance will not exceed Rs. 400/- per month. Special Allowance like Special Compensatory (Remote Locality Allowance, Construction Allowance and Project Allowance will be separately.''

An Extract of Office Memorandum dated 14-12-1983 and Office Memo dated 01-12-1988 are annexed hereto and the same are marked as Annexure- B & C respectively.

Signille of a

after issuance of the aforesaid That Office Memorandum dated 14-12-1983 the members. aforesaid Association of the approached local authorities for payment of Special (Duty) Allowance in terms `of Office Memorandum Dated 14-12-1983 as the applicants, i.e., the members the aforesaid Association fulfilled criteria laid down in the Office Memo dated 14-12-1983. They demanded for payment of Special (Duty) Allowance and accordingly the authority had paid them.

That another Office Memorandum No. F. No. 11(2)/97-E II (B) dated 22-07-1998 issued by the Ministry of Finance, Department of Expenditure, Government of India extended the Special (Duty) ^e Allowance to the Central Government employees posted at Sikkim. In this circular payment of Special (Duty) Allowance at Celling of Rs. 1000/- has also been withdrawn. is pertinent to mention here that in these circulars of Special (Duty) Allowance nowhere it was mention that Group -C & D employee are not entitled to Special (Duty) Allowance. But all the Central Government Employees who have India Transfer Liability are entitled to Special (Duty) Allowance.

Annexure-D is the photocopy of office order F. No. 11(2)/97-E II (B) dated 22-07-1998.

Estery Na

4.6] That the present applicants beg state that the members of the aforesaid Association are saddled with All India Transfer Liability in terms of their offer of appointment with this said liabilities they received the offer of appointment and joined the service of the respondents. Be it stated that, most of the members of the Association on numbers of occasions are being transferred outside of the North Eastern Region. Therefore, the applicants are in practice saddled with all India Transfer Liability and in terms of Office Memorandum dated 14-12-1983 they are legally entitled for grant of Special (Duty) Allowances.

Few copies of transfer, posting and appointment are annexed hereto and the same are marked as Annexure-E series.

4.7 That your applicants, further beg to state that the payment of Special (Duty) Allowance has been granted to the applicants by the Respondents after being satisfied with all the applicants. All the applicants are legally entitled and eligible for grant of Special (Duty) Allowance in terms of Office Memorandum dated 14-12-1983, Ø1-12-1988 and 22-Ø7-1998 and accordingly payment of Special (Duty) Allowance has been continued and paid to the members of the aforesaid Association.

Ristrille Mas

After that, the Respondent No. 2 issued Office Memorandum No. 14/1/91/EC-IV (C) 24-02-1999 directing the Chief Engineer, Central Public Works Department, North Eastern Zone, Respondent No. 3 to take necessary action for stoppage of Special (Duty) Allowance to & D employees posted in the North C Eastern Region, Central Public Works Department. In the Office Memorandum it has been stated that the Central Public Works ment Group C & D employees are not eligible for payment of Special (Duty) Allowance because their transfer liability is within 12 States, that is, 7(seven) States of North Region, West Bengal, Bihar, Orrissa, Sikkim and part of Madhya Pradesh can not be treated as All India Transfer liability to fulfill conditions for payment of Special (Duty) Allowance.

Annexure-F is the photo copy of Office Memorandum dated 24-02-1999 issued by Respondent No. 2 to the Respondent No. 3.

A.8] That your applicants beg to state that being aggrieved by the Annexure-F issued by the Respondent No.3 your applicants and similarly situated Central Fublic Works Department different Employees Associations filed Original applications Nos. 94/99 to 100/99 before this Hon'ble Central Administrative Tribunal, Guwahati Bench against the impugned Office Memorandum dated 24-02-1999. The Hon'ble

Espelle of a

Tribunal was pleased to pass an interim order and stayed the impugned Office Memorandum dated 24-02-1999. The case was finally heard by the Hon'ble Tribunal on 19-12-2000. The Hon'ble Tribunal was pleased to direct the Respondents for reconsideration of Office Memorandum dated 24-02-1999 and was pleased to direct the Respondent to examine afresh the impugned Office Memorandum dated 24-02-1999.

Annexure-G is the photocopy of order dated 28-04-1999 passed by the .Hon'ble Tribunal.

Annexure-H is the photocopy of the common judgment and order dated 19-12-2000 passed by the Hon'ble Tribunal in O.A. No. 94/99 to 100/99.

That your applicant begs to state that 4.9] most surprisingly the Respondents issued order vide No. 14/21/91-EC IV(C) dated 07-01which is almost similar to the Office Memorandum dated 24-02-1999. In this Memorandum also the Respondent No. 3 without going through the case has issued Impugned Office Memorandum stating that Group C & D are not entitled for (Duty) Allowance. Although, Special in these employees are transferred to North Eastern from Kolkata, Ranchi, Jammu, Mumbai, Ahmedabad, Nepal, Patna, etc. which are outside of North Eastern Region,

Esals 10

Annexure-I is the photocopy of Office Order No. 14/21/91-EC IV (C) dated 07-01-2002.

4.10] That your applicants beg to state that the Respondents with a deliberate intention did not reviewed the earlier order dated 24-02-1999 in spite of clear cut direction by the Hon ble Tribunal and passed the Impugned Office Memorandum dated 07-01-2002.

4.11] That your applicants beg to state that the Respondents are going to discontinue and recover the payment of Special (Duty) Allowance to the members of the applicants' Union in terms of Office Memo No. 14/21/91 EC/IV (C) New Delhi dated 07-01-2002 from the pay bill of January, 2002 and under the circumstances finding no other alternative the applicants approached this Hon'ble Tribunal for protection of rights and interests of the members of the Union through this Original Application and this Hon'ble Tribunal may be pleased to stay the impugned order issued under Memo dated 07-01-2002 interim measure and further be pleased to aside and quash the Office Memorandum dated 07-01-2002.

4.12 That your applicants submit that they have got reason to believe that the Respondents are resorting the colorable exercise of power for discriminating applicants with other similarly situated persons.

Espelly No

4.13 That your applicants submit that the action of the Respondents are mala fide, illegal and with a motive behind.

4.14] That your applicants submit that the action of the Respondents by which the applicants have been deprived of their legitimate rights is arbitrary. It is further stated that the Respondents have acted with a mala-fide intention only to deprive the applicants from their legitimate rights.

4.15] That your applicants submit that the action of the Respondents is highly illegal, improper, whimsical and also against the policy adopted by the Government of India.

4.16] That in view of the facts and circumstances it is a fit case for interference by the Hon'ble Tribunal to protect the interest of the applicants.

4.17] That this application is filed bona fide and for the interest of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1] For that, due to the above reasons narrated in detail the action of the Respondents is in prima facie illegal, mala-fide, arbitrary and without jurisdiction.

Estella de

For that, the applicants satisfied the 5.21 criterion for grant of Special (Duty) Allowance laid down in Office Memorandum dated 14-12-1983 and 22-07-2002 issued by the 01-12-1988 оf India, Ministry of Finance, Government therefore, dis-continuation of the Special (Duty) Allowance in terms of impugned Office Memorandum dated 07-01-2002 is violative of the provisions of law and is liable to be set aside and quashed.

5.3] For that the applicants having fulfilled all the criteria laid down by the Hon'ble Supreme Court Judgment towards granting the Special (Duty) Allowance, the Respondents can not deny the same to the applicants without any jurisdiction.

5.4] For that the Respondents have paid the Special (Duty) Allowance to the applicants after being fully satisfied with their own that the applicants are eligible for payment of Special (Duty) Allowance in terms of the Office Memorandum dated 14-12-1983 and Office Memo dated Ø1-12-1988 and 22-Ø7-20Ø2 issued by the Ministry of Finance, Government of India.

5.5] For that the impugned office Memo dated 07-01-2002 is contrary to the decision of the Hon'ble Supreme Court. The Hon'ble Apex Court in their judgment regarding payment of Special (Duty) Allowance to the Central Government Employees it was not anywhere mentioned that who

Somes of a

are posted from 12 States of Eastern Region are not entitled to payment of Special (Duty) Allowance and as such the, Department has itself violated the Hon'ble Apex Court's decision. As such, Office Memo dated 07-01-2002 is liable to be set aside and quashed.

5.6 For that, the payment of Special (Duty) Allowance was not obtained by the applicants by any fraudulent means but the Respondents after finding them eligible, paid the Special (Duty) Allowance to the applicants.

5.7 For that, the members of the applicants' Association are having practically All India transfer liability. As such, they are legally entitled to draw the Special (Duty) Allowance as per Office Memorandum dated 14-12-1983 and 01-12-1988 and 22-07-2002.

5.8 For that the order issued in terms of impugned Office Memorandum dated 07-01-2002 is without following any established procedure of principle of natural justice.

5.9] For that, the Respondents have violated the Article 14, 16 and 21 of the Constitution of India.

5.10) For that, the action of the respondents is arbitrary, mala-fide and discriminatory with an ill motive.

Both Mo

√"

5.11] For that, in any view of the matter the action of the respondents are not sustainable in the eye of law and as well as fact.

The applicant craves leave of this Hon'ble Tribunal to advance further grounds at the time of hearing of this instant application.

6. DETAILS OF REMEDIES EXHAUSTED:

That there is no other alternative and efficacious remedy available to the applicant except invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the instant application before any other Court, authority, nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Estally No

Under facts the and circumstances above the applicants most respectfully stated that your Lordship may be pleased prayed to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relives sought for by the applicant may not be granted and after hearing the parties and the cause or causes that may be your Lordships may be pleased to direct the Respondents to give the following relifs:

- 8.1 That - the Hon'ble Tribunal may be pleased to declare that the Members the applicants' Association/Union entitled to draw the (Duty) Special Allowance in terms of Office Memo No. E-IV dated 14-12-83 20014/3/83 Office Memorandum No. 20014/16/86 IV/E II(B) dated Ø1-12-88 and 22-Ø7-1998.
- The impugned Office Memorandum issued under letter No. 14/21/01 EC IV C New Delhi dated 07-01-2002 issued by the Office of the Director General of Works, Central Public Works Department, be set aside and quashed.
- 8.3 That the Respondents may be directed to continue the Special (Duty) Allowance to the members of the applicants' Association/Union in terms of Office Memorandum dated 14-12-83 and dated 01-12-1988 and 22-07-1998.

Esculs do

- 8.4 To pass any other order or orders as deem fit and proper by the Hon'ble Tribunal.
- 8.5 Cost of the Case.
- 9) INTERIM ORDER PRAYED FOR:

The applicant most respectfully prays for interim order from this Hon'ble Tribunal that the Hon'ble Tribunal may be pleased to stay the Impugned Office Order No. 14/21/91-EC IV(C) dated Ø7-Ø1-2002 at Annexure-I.

- 10] Application Is Filed Through Advocate.
- 11] Particulars of I.P.O.:

 I.P.O. NO. 76551925

 Date Of Issue 23.1.2002

 Issued from Quant C.9.0.

 Payable at Quant
- 12) LIST OF ENCLOSURES:

 . As stated above.

, -Verification.

Somy la

VERIFICATION

I, Shri U D Rao, Secretary, The Central Public Works Department Staff Association, Guwahati Branch, Guwahati applicant No. 2 of this application and also authorized to sign this verification on behalf of other applicants /members of the Association/Union and verify the statements made in the accompanying application and in paragraphs 4.2.6.94.10

and in paragraphs 4.9, 4.3, 4.10, 4.11 are true to my knowledge, and those made in paragraphs 4.1, 4.4 to 4.8,4.9 are being matters of records true to information are derived therefrom which I believe to be true and those made in paragraph 5 are true to my legal advice and rest are my humble submissions before Tribunal. I Hon'ble have not suppressed any material facts.

And I sign this verification today on this the 2444 day of January, 2002 at Guwahati.

Declarant

Declarant ZONAL NECKETARY (NEZ).

C.P.W.D. Swiff Association (EZ)

(C.P. V.D. Complex)

Bamunimaidan: Gawahati-21

Annexure -CPWD STAFF ASSOCIATION (EZ

LIST OF MEMBERS

- 1. G.C.BORAH, HEAD CLERK
- 2. D.C.PAUL, U.D.C
- 3. U.D. RAO, HEAD CLERK
- 4. B.M.DAS, LDC
- 5. T.K.DAS, LDC
- 6. MD. K.ALI, LDC
- 7. SAMIHAN SARKAR, LDC
- 8. SUBBHAS SARKAR, LDC
- 9. M.C.MEJHI, LDC
- TO. P. C. NEOG. IDC
- 11.S.BORDOLOI, UDC
- 12. SMTI. ITI HAZARIKA DAS, LDC
- 13. SMT I. CHANDRAKALA DUTTA, UDC
- 14. SMTI. BIBIN SE!, LDC
- 15. SMTI. SWAPNA CHAKEOBARTY, LDC
- 16. SMTI. BANANI CHAKROBARTY, STENO(CG)
- 17. P.K. RAMCHIARY, LDC
- 18. AJIT KUMAR DAS, LDC
- 19. B.DEY, LOC
- 20. GAUTAM PAUL, LDC
- 21. I.J.LMNGDOH, LDC
- 22. S.K. CHAKROBARTY, UDC
- 23. P.K.DAS, UDC
- 24. G. N. SAIKIA, UDC
- 25. L.R. KOCHARI, UDC
- 26. SMTI. JONAKI BARO, UDC
- 27. S.DUTTA CHOUDHURY, LDC
- 28. SWAPAN MONDAL, LDC
- 29. N.G.DAS, LDC
- 30. J.N.DAS, LUC
- 31. K.R. BORO, OFFICE SUPDT.
- 32. G.D.PHASAD, JHT
- 33. K.K. CHARDBARTY, LUC
- 34. P.K.RAVA, UDC
- 35. J.C.DAS,UDC
- 36. PRADIP SARKAR, LOC
- 37. PURHIMA SHARMA, LDC
- 38. J.K.BAIDYA, STEIG(O.G)
- 39. D. NOY BURMAN, STED (SR.G)
- 40. SMTI. SAIDINA SAHKAR, UDC
- 41. ANWAR HUSSAIN, ULC
- 42. S.K. LASIAR, STELL (O.C.)
- 43. AJAK THAKUR, LIC
- 44. J.P. BORO, L.C
- 45. PRIDIP STEEL, LUC

- 46. S.A. LASKAR, LUC
- 47. S.C. SAHA, LDC
- 48. R.C.MONDAL, LUC
- 49. S. SAHA, LDC
- 50. G.C.DAS UDC
- 51. PRANAB ROY, LDC
- 52. S.K. CHOUDHURY, LDC
- 53. D.D. BASUMATARY, LJC
- 54. J. BASUMATARY, LDC
- 55. D.C.SAIKIA, UDC
- SC. H.C.DAS, UDC
- 57. N. C.MONDAL, LDC
- 58. L. BORO, LDC
- 59. S.DUTTA, LDC
- 60. M. SUTRADHAR, LDC
- 61. N.LASKAR, LDC
- 62. N.SINGH, LDC
- 63. U.C.DAS, HEAD CLE:K
- 64. H.N. SHARMA, UDC
- 65. P.K.MOZUMUER, UDC
- 66. S.R. CHAKHOHARTY, UDC
- 67. ANJAN DAS, UDC
- 68. U.C. TALUKDAR, UDC
- 69. D.D.DAS,UDC
- 70. S.C.MOZUMDER, LDC
- 71. SMTI. J. SONOWAL, IDC
- 72. MORMESWAR DAS, LDC
- 73. A.K.DAS, LDC
- 74. D.K.BANIK, LDC
- 75. KANAK NOMOSUDRA, LDC
- 76. H.M.MALI, LDC
- 77. J. SUTRADHAR, LDC
- 78. K. CHAKIDBARTY, LDC
- 79. MOHESH DOLEY, LDC
- 80. CHANDAN SONUWAL, LDC
- 81. N.C. BIVARALI, LUC
- 82. JAGANNATH PAUL, UDC
- 83. PRADIP KUMAR DAS, UDC
- 84. HARI SANKAR BISWAS, LDC
- 85. KANCHAN DAS, LDC
- 86. ANUP KUMAN DUTTA, LUC
- 87. UTTAM KUMAR BARDHAN, LDC
- 88. ARDHANENDU DUTTA, STEXO (SR.G)
- 89. HIMANUSHU DAS, LDC
- 90. BIDHAN CHAMDRA DELL, LDC

Contd....

Page-3

- SMTI. AJAKTA COSMAMI, LDC 91.
- GAUHANGA DAS, LDC 92.
- JOGESWAR PAUL, LUC 93.
- SUBHASII MALMAH, LUC 94.
- BIRESWAR DUTTA, LIC 95.
- KANU IWAJAN BOY, INC 96.
- PAR MUIT MUTSLED 1Y, STEEC (O. G) 97.
- NITAI QAIDR, D.S, LLC 98.
- GURUDAS DAS, UDC 99。
- 100. S. HIATTACHAILEE, LUC
- 101. PANKAJ DAS, LUC
- 102. SUMAN DAS, LDC
- 103. TAPAN DEBNATH, LDC
- 104. GAUTAM KANTI GHOSH, STEHO(C.G)
- 105. S. DHAR, STEND(O.G)
- 106. DEBASHISH CHARROBARTY, LDC
- 107. A.K.DAS, UDC
- 108. DIPAK MI. HA, DOG
- 109. J. THOMAS, LDC
- 110. A.K.DAS, HEAD CLERK
- 111. H.K. KUIBARTA, USC
- 112. A.K.DAS WC
- 113. K.R.SALKAR, LUC
- 114. SUMAN DEB, STELU(U.G)
- 115. JAYANTA MUNTENJEE, LUC
- 116. D.K.MG, LJC
- 117. S. MALAKAR, LUC
- 118. A.K.CHOSH, LOC
- 119. P.K. JEB BARSA, LOG
- 120. SMT1. B.B. ATTAC ... RUEE, LDC
- 121. BHASKAR SAHA, LJC
- 122. BASUKI CHOSH, LUC
- 123. KAMAL RUDRA PAL, LUC
- 124. ANIRBAN NAKOY, LOC
- 125. KAJAL RAMJAN DAS, UJC
- 126. SANSU CHARLOBARTY, LUC
- 127. AKINCHAN DEY, STELL(O.G)
- 128. SATYARIT LAR, OR
- 129, CHANDRA RUMAR CEPTA, STE O CA. I
- 130. SUNTE CHANDINA SANCIAM, HEAD CLERK
- 131. JOSEPH SOHTUM, UDC
- 132. MONTEH KULAR BIATTACIA JEE, ULC
- 133. JHALAK CHAIDINA SAIN, STED(S.C)
- 134. SUBHAS IS DEY, LUC
- 135. SAIDAY BALDYA, LC

Started

- 136. RAJESH CHETTHI, LDC
- 137. SAHKAR BHATTACHARDEE, LOC
- 138. BISWAJIT DEBMATH, LOC
- 139. ZEITE SHUMNGIR KOIRENG, LDC
- 140. N. SALU MAO, LIIC
- 141. PROBEN GURUNG, LUC
- 142. SUKUMAR SINHA, LUC
- 143. KAMAKNHYA PRASAD MALLICK, STENO CR. I
- 144. MLIS. DRASTINA THAM, HEAD CLERK
- 105. MRS. EDWIDIS NONLINIM, UDC
- 146. MIRS. LINE PHYRIAT SAWIAN, DIC
- 147. MIS. MALUIA MARY SAHRIAR, UDC
- 148. MRS. PALEIMON NILLAR, UDC
- 149. MRS. BLANDINA NONGRYNRIH, UDC
- 150. MRS. KALYANI DAS, LDC
- 151. MRS. SHILA KOINA DIENGJOH, LDC
- 152. MRS. RISALIN DORA MODBOLNE
- \$53. MILS. JACINTA DKHAR, LDC
- 154. MRS. PATRICIA GRACE LYNGUOH, LDC
- 155. MRS. KONTIMAI KHONGSDAM, LDC
- 156. MISS. KYNT IEMIT THAN KNARSONIOH, IDC
- 157. MISS. BITOLIN DIERLIOH, LIC
- 158. MISS. SINI RAWAT, LUC
- 159. MISS. LISSIE CHAVELL KAPSAID, LDC
- 160. MISS. PREISETILLA KHYLLEP, LDC
- 161. MISS. JHINTINA KHARKONGOR, LDC
- 162. LALTHANA CHHANGTE, S.O
- 163. BUANSING THAWNG SIAN DONG, ASSTT.
- 164. ASHIM KUMAR MONDAL, ASSTT.
- 165. SUBRATA CHATTERIJEE, ASSTT.
- 166. AJAY IALOO, IDC
- 167. MMTI. FREEDA ROSE TARIANG, ASSTI.
- 168. SMTI. AITILIN RYIJAH, LDC
- 169. SMTI. RIDAMON SYLEALIEH, LDC
- 170. SMTI. SELRIPLE WAHLANG, LDC
- 101. MRINAL DEY, LDC
- 172. T. THIAN KHAN MUAN, ASSTT.
- 173. STEPHEN ROY BASAIAWMOIT, MESSEIGER
- 174. BISHWA DEB RABHA, MESSEIT.ER
- 175. MICHEAL MARBANIAIG, MESSEIGER
- 176. DINESH PRASAD YADAV, MESSENGER.

ZONAL PRESIDENT

Africa)

Amorto

No. 20014/2/83/E.IV
Government of India
Ministry of Finance
Department of Expenditure

New Delhi, the 14th Dec'83

OFFICE HERCTANDOM

Sub a Allowances and vacilities for civilian employees of the Central Government serving in the States and Union Territories of North Eastern Region-improvements thereof.

The need for attracting and retaining the services of competent officers for service in the North Partern Region comprising the States of Saam, Reghalays, Manipur, Regaland and Rizoram has been engaging the attention of the Government for some time. The Government had appointed a Committee under the Chairjmanship of Secretary, Department of Personnel and Sack Administrative Reforms, to review the existing allowances & Administrative Reforms, to review the existing allowances and facilities administrative replayers serving in this region and to suggest suitable improvements. The recommendations of the Committee have been carefully considered by the Government and the President is now pleased to decide as follows:

1) Tenure of posting/deputation.

× x x x x x x x

11) / "cight-age for Central deputation/training abroad non opecial mention in confidential Records.

RXXXXX

111) Special (Suty) Allowance :

Central Government civilian employees who have All India transfer limbility will be granted a special (buty) Allowance at the r te of 25 percent of basic pay subject to any a criling of M. 400/- per month on porting to any station in the North Leatern Region. Such of those employees who are excepted from payment of income tax will, however, not

Contd.

Attutal

3(1)

Annoxur :-2 (Contd.)

be eligible for this epecial (Duty) Allowance.with the Special (Duty) Allowance will be in addition to any special pay and pre Deputation (Duty) Allowance already being drawn subject to the condition that the total of such Special (Duty) Allowance plus special pay/deputation (Duty) Allowance plus special pay/deputation (Duty) Allowance will not exceed & 400/- p.m. Special allowance like Special Compensatory (Remote Locality) Allowance, Construction Allowance and Project Allowance will be drawn separately.

26262676363636

XXX CONXXX

XXXXXXXXXX

RXXXXXXXXXX

XXXXXXXXXXX

GOVERNMENTALLY AS LAW CONTRIBUTED OF THOIR

Affectal for the

-27 -24 25 - 13-7-

36

Annaure-E (Extract)

1.No. 20014/19/66/E.IV/E.TJ (9)

Governor India, Ministry of Finance Department of Expenditure

Roy Solhi the 1 Dec 1986

OFI ICE Mal Windows

Subjuect : Improvements and facilities for Civilian -mployees of the Central Govt. serving in the States of North Eastern Region, Andaman Micober and Lakshadeep.

The undersigned is directed to serer to this Ministry's Cal. No. 20014/3/83-8. IV dated 14th December, 1983 and 10th March, 1984 on the subject mentioned above and to say that the junction of raking suitable improvements in the allerances and ficilities to Central Government copplay as justed in North hast an Region comprising the States of Mean, Haghalaye, Manigur, Magaland, Oripura, Arunach I Landesh and Misoram has been anguing the attention of the Govt. Accordingly the President is now placed to deside as follows.

111) Special (buty) Allowance.

The Central Govt. Civilian employees who have all India transfer liability will be granted special (Duty) Allowance at the rate of 12% of basic ray subject to calling of R. 1000/- per month on resting to any station in the North Castern Region. Special (Duty) Allowance will be in addition to any special pay and/or deputation (duty) allowance already being drawn subject to the condition that the total of such allowance will not exceed M. 1000/- p.m. Special allowance like special compensatory (Remote locality) Allowance, Con trustion Allowance and Project Allowance will be drawn reparately.

The Central Covt. civilian employees who are members of Scheduled Lribes and are otherwise eligible for the grant special (Mut;) Allowance un a this para and are exempted from Laynont of Incomes-Tax under the Income Tax agt will also draw Special (Mut;) Allowance.

NELLERN NELLERN

Harle) House te

76 5. 8. 8. A

F. No. 11(2)/97-E.II(B) : ; Government of India : ; . Ministry of Finance . Department of Expenditure :

C- FRANKENIA A

New Dollil, Distort July. 22,.1008.

OFFICE MEMORANDUM

Subject: Allowances and Special Facilities for Civilian Employees of the Central Government renving in the States and Union Territories of the North-Eastern Region and in the Andaman & Nicobar and I electric Groupe of Islands — Recommendations of the Fifth Central Pay Commission.

With a view to attracting and retaining competent officins for service in the North-Eastern Region, comprising the territories of Arunsohal Pradesh, Assem, Manieur, Meghalaya, Mizoram, Nagaland and Tribura, orders were issued in this Ministry's O.M. No. 20014/3/83-E.IV deted December 14, 1983 extending general interestance and other facilities to the Civilian Central Government employees serving in this region. In terms of peragraph 2 thereof, these orders other than those contained in paragraph 1 (iv) likit, were also to apply mutatis militands to the Central Government employees posted to the Andamun & Nicober Islands. These were further extended to the Central Government employees posted to the Lekshadweep Islands in this Ministry's O.M. of even humber stated March 30, 1984. The allowances and facilities were further liberalised in this Ministry's O.M. No. 20014 16/16/E.IV/. E.II(B) dated December 1, 1988 and were also extended to the Central Government employees posted to the North Eastern Council when stationed in the North-Eastern Region.

- In the allowances and facilities adminished to the Cantral Government employees, including Chicaru of the All India Services, posted in the North-Eastern Region. They have further recommended that these may also be extended to the Central Government employees, including Officers of the All India Services, posted in 8 lkkim. The recommendations of the Commission have been considered by the Government and the Prefident is now pleased to decide as follows:
 - (I) Tenure of Posting/Deputation
 The provisions in regard to tenure of posting/deputation contained in this Ministry of the No. 20014/0/83-E.IV dated December 14, 1983, read with O.IA. No. 20014/16/86-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable.
 - (ii) Weightege for Central Deputations/Training Abroad and Special Mention in Comfidential Records
 The provisions contained in this Ministry's O.M. No. 20014/3/83-E.IV dated December:14, 1983, read with O.M.
 No. 20014/18/88-E.IV/E.II(B) dated December 1, 1988, shall continue to be applicable:

(iii) Special [Duty] Allowance

Central Government Civilian employees having an "All India Transfer Liability" and posted to the specialed Territories in the North-Eastern Region shall be granted the Special [Duty] Allowance at the rate of 12.5 per cent of their basic pay as prescribed in this Ministry's O.M. No. 20014/16/88-E.IV/E.H(I) dated December 1, 1988, but without any celling on its quantum, in other words, the celling of Rs 1,000 per month currently in force shall no longer be applicable and the condition that the aggregate of the Special [Duty] Allowance plus Special Pay/Deputation (Duty) Allowance, if any, will not exceed Rs 1,000 per month shall also be dispensed with. Other terms and conditions governing the grant of this Allowance shall, however, continue to be applicable.

In terms of the orders contained in this Ministry's O.M. No. 20022/2/88-Eili(B) dated May 24; 1989; Central Government Civilian employees having an "All India Transfer Liability" and posted to perve in the Andaman & Nicober and Lakshadweep Groups of Islands are presently entitled to an Island Bracial Nicovance at varying rates in lieu of the Special [Duty] Allowance admissible in the North-Eastern Region. This Allowance shall continue to be admissible to the specified category of Central Government employees at the same rates as prescribed for the different specified areas in the O.M. dated May 24, 1989, the without any ceiling on its quantum. This Allowance shall also henceforth be termed as Island Special (Duty) Allowance Reparals orders in regard to this Allowance have been Issued in this Ministry's O.M. No. 12(1) 98 B II(E) dated July, 17, 1998.

Attention is also invited in this connection to the clarificatory orders contained in this Ministry's O.M. No. 1444 b. 11(3)/95-E.II(8) dated January 12, 1995, which shall continue to be applicable not only in respect of the date of Central Government employees posted to serve in the North-Eastern Region but size to these posted to as a serve in the Andaman & Nicobar and Lakshacweep Groups of Islands.

Athered :

Epecial Compensatory Allowances

Orders in regard to revision of the rates of various Special Compensatory Allowances, such as Remote Locality Allowance, Bad Climate Allowance, Tribat Area Allowance, Composite Hill Compensatory Allowance, allowances, which are location-specific, have either bean separatry issued or are under issue based on the Government decisions on the recommendations of the Fifth Central Pay Commission relating to these allowances. These orders shall apply to the digital Central Cicvernment employees posted in the specified on the area(s) of their posting and subject to the observance of the terms and conditions apacified therein, in Such of those employees who are entitled to the Special [Duty] Allowance or the latind [Special Duty] them in terms of these separate orders.

Central Government employees ertitled to Trectal Compensatury Allowances, separate orders in respect of which are yet to be issued, will continue to draw such alloward at the existing rates with reference to the incomplete product the world have triawn in the applicable preservised adnless of pay but for the introduction of the corresponding revised scales till the revised orders are its sea on the basis of the recommendations of the Eith Central Pay Commission and the Clove mment decisions the teon.

- (v) Travelling Allowance on First & prointment

 The existing concessions as provided in this Ministry's O.M. No. 2161/6/83-E.IV dated December 14, 1983 and further liberalised in O.M. No. 20014/11/88 B.IV/E.II(B) dated E & cmber 1, 1988, shall continue to be applicable.
- (vi) Travelling Allowance for Journey's on Transfer; Fload Mileage for Transportation of Personal Effects.
 On Transfer; Joining Time with Leave
 The existing provisions as contained in this Ministry's O.M. No. 20014/3/83-E...'V dated December 14, 1983
- (vii)Leave Travel Concession

In terms of the existing provisions as contained in this & linistry's O.M. No. 20014 C. 33-E.W stated December 14, 1883, the following options are available to a government servant who leaves his family behind at the old for the family.

The family the family of the f

(a) the government servant can avail of the lines trave concession for journey to it a Huma Town once in a block period of two years under the normal Lesya Travel Concession Rules;

OF

(b) In lieu thurpol, the gove minorit arroant can avail of the facility for thinselfmerself to I available a from the station of postly to the Home Town or I to place where the family is realtiful that for the lamily up to 24 years in respect of daughtern class to find en once a year to visit the govern mini servail at the station of posting

These special provisions stiall continue to be applicable.

In addition, Central Government employees and their families posted in these territories is rall be entitled to avail of the Leave Travel Concession; in emergencies, on two additional occasions during it einerties are fice career. This shall be termed as "Emergency Passage Concession" and is intended to a able the Central Government employees a refortable families [spouse and two dependent children] to it available to the home town or the station of posting in an emurgency. This shall be over and above the normal terms of the O.M. dated December 14, 1983, and the two additional profuges under the under the normal Leave True rel Concession Rules.

Further, in modification of I is orders contained in this Ministry's O.M. No. 20014/16/86-I is V/E.II(B) dated December 1, 1988, Officers/drawing pay of Rs 13,500 and above and their finities, I in impound and two dependent children (up to 18 years in respect of a sughters) will be permitted to travel by air in Leave Travel Concession between Agentala/AlzewVinphi/II IIsban/Blicher in the North East and Calcutta and vice venus; between Port Blair in the Andrews & Nio & ar islands and versa.

Atherd .

(viii) Children Education Allowance and Hostel Subsidy

The existing provisions as contained in this Ministry's O.M. No. 20014/3/63. E.IV dated December 14, 1983, shall continue to be applicable. The rates of Children Education Allowance and Hostel Subsidy having boom revised in the Department of Personnel & Training C.M. No. 21017/1/97-Ectt.(Allowance) dated June 12, 1998, the Allowance and Subsidy shall be payable, at the revised monthly rates of Rs 100 and Rs 300 respectively per child.

The facility of retention of Government accommodation at the Last Station of Posting

The facility of retention of Government accommodation at the last station of posting by the Central Government employees posted to the specified territories and whose families continue to stay at that station is available in terms of the orders contained in the erstwhile Ministry of Works & Housing O.M. No. 12035/2477-Vol. Vis. dated February 12, 1984, as amended from time to time. This facility shall continue to be available to the eligible Central Government employees posted in the North-Eastern Region, Andaman & Nicobar Islands and Lakshadweep Islands. In partial modification of these orders, Licence Fee for the accommodation to retained will be recoverable at the applicable to the trained return the accommodation in below the type to which the employee is entitled to and at one and a half times the applicable normal tates in cases where the entitled type of accommodation has been retained. The facility of retention of Government accommodation at the last station of posting will also be admissible for a period of three years beyond the normal permissible period for retention of Government accommodation prescribed in the Rules.

- (x) House Rent Allowance for Employees in Occupation of Hired Private Accommodation
 The orders contained in this Ministry's O.M. No. 11016/1/E.ii(B)/84 dated March 29, 1984, and extended in this Ministry's O.M. No. 20014/19/86-E IV/II.ii(E) dated December 1, 1986, 1-all continue to be applicable.
- As provided in this Ministry's O.M. No. 20014/16/16-E.IV/E.II(B) dated December 1, 1988, Central Boumment employees who are eligible for recidential telephone may be primitted to retain their residential telephone; at their last station of posting, provided the rental and all other charges are paid by the concerned employees.

(xll)Medical Fácilities

Families and the aligible dependents of Central Government employees who stay behind at the previous stations of posting on the employees being posted to the specified territories shall continue to be eligible to evall of CGHS facilities at stations where such facilities are evallable. Detailed orders in this regard will be issued by the Ministry of Health & Family Welfare.

- 3. The Provident is also pleased to ducide that these orders, in so for as they reinte to the Dentral Goyathmain amployeed posted in the North-Eartern Region, shall also be applicable mutatis mulandle to the Chillian Cantral Government employees, including Officers of the All India Services, posted to Sikkim
 - 4. These orders will take affect from August 1, 1597.
- 5. In so far as persons serving in the Indian Audit and Accounts Department are concerned, these orders issue after consultation with the Comptroller and Auditor General of India.

6. Hindl version will follow.

(N.SUNDER RAJAH)

Joint Secretary to the Government of India

To

Atortal

Ĩ					
• • •			ST. OF ST. FP. THCSE 3HO	The second second	
. ;		TRA	NSPER FROM OTHER STA	TESETT CULATI	
-		CE CE	TRAL DIVISION, CO.D.	MELTE-	
					Ref. of Transfer order.
1	Ne	e & Designation			
	1. 8/8	Eri K.D.Er, K.D.L.	Ranchi	Gaineti	No.A-2201/9/84/Pr.L.C./DA/3Z/21219-32
,					and dtd. 4.3:86 of Principal Account Offi
•					Ministry of Urban Development Sew Delh
Ì	2.0	P.D. Enuttia, Essa Clo	rk Gangtok	Germani	S3(Coordn)CPaD, Cal.O/H Bo.9(54)/83-S1
	3. 7	G.C.Borah, U.D.C.	**************************************		Coord/Cal atd. 23.6.85
		and the second of the second o	ALUSHAN	Serie ti	to be a large land to
1,7/1,1		M.I. insri, U.D.C.	Patra, Skitin	Sillong	No.21(7)/LDC/76/SEL/Cooren/Cal dtd.25
			Saillorg	eneti Financia	No.9(56)/82-531/Coo=1/Cal/51 atd.2.9.
	-	U.C.Das, U.D.C.	Cooch Birar	Emiti	•
2		R.N.Sirgh, U.D.G.	Gangtok	Se Carriet i	No.9(56)/82-331/Coord/Cal ctd.27.5.5
	Server all the server	M.H. Paul, U.D.G.	S-illong	E E E	No. 9(56)78/SSI/Cal 62.4.11.78
,	8. 2. 3. 4. 4. 4. 4. 4. 4. 4. 4. 4. 4. 4. 4. 4.	G.D.Pasad, L.D.C.	Patra da	Se une H	No. 26 (7)/LDC/76/SEI/Coordn/Cal dtc.25
	5. See 9	J.C.Mondal,L.D.C.	Shillong	eneti	No.16(8)/69-400/2527 dtd.26.5.69
	10.	P.C.Keog, L.D.C.	Shillong	Eineti	TO T
	11.	N.Saha, D/E C-I.	Calcutta	Emsti	No.9(57)SEI/Coord/Cal ata.27.5.87
•	12.	S. Meti, D'zz ,G-II		. Gerteti	30.5()//032/000/4/022 404/2/09/0/
	13.	M. L. Das, Deftary,	Saillong	i i i i i i i i i i i i i i i i i i i	
	14.	K. L. las, Barkerdaz	Shillong B	e circi	
	15.	Sukumar Das, Pesn	Patna	in in in	No. 21(7)/Closure/SEI/Coord dti. 2.8.6
	6.	R.B.Purbey, Peon	Patna	Tiphal)	-
			Imphal	Æ (emsti)	
	17.	Balindar Ojha, Chowkida	r Patra	& Consti	- the second of
	18.	& B. D. Giri, Chockider		semeti.	
	19:	Mohan Basfore, Swermer	Paga	a Euneti	
	20.	Addul Gafor N/Lestt?	the man and the second	e ineti	

34

- 1 E					
كغر			20-20-20-20-20-20-20-20-20-20-20-20-20-2		
1-		STATEMEND SHOWING.	THE TRANSPORT TO AND FRO NORTH EA	STERN SECTION	
•		The Transfer of the State of th	The second secon	.M. Reber	
á	Francis Na 1 1 Designation	Transferred			resident services in the filler
		Pron	210		
		The same of the sa			法国的 医克里克二氏杆状
	√S.H				
3	1. K.N.Kalle, U.D.C.	1.EE/AAWD/Gauhati	Dast Heat Highway	三(Coord), [Cal] 125	21 (8)/70/SSI/COCT/E
	A CANADA TANADA		Circle , Repai	al dated 5-9-197	0/54) ****
		2. Rest-West Highway	Thanke Cent. DVD.	- co <u>bo</u>	.9 (56)/73/SEI/COCE/
		Circle-I, Nepal	Inimbia de la companya della companya de la companya de la companya della company	چې	1 dt. 25-5-73.
					.21 (7)/55/551/000==
	2. P.K.Majmar, U.D.C.	Plec.& Mechnical	Door Doors Avn. Works		
1		Dra., CPWD, Martan,	Dvn CPD, Assen S	:	20-9-65
		Singtan, Sikkim			· · · · · · · · · · · · · · · · · · ·
: 📳		20.00		The second second	.9 (56) /6=/SZI/Coc=/
	3. H. N. Sahay, W. D. C.	GCC/Gaunati	ccm Calcutta		1 dt. 29-6-66.
:				ليجونه والإنتيان والمرازية والمرازية	m 11 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1 - 1
		YEMC/Nepal	ACC/CPE/Gathati	- co - 1. No	21 (8) /62/55-1/00==/
	4. T.N. Beneriee, U.D.C.	encol Repart		چے ہے۔	1 at. 25 6-1982.
		-		_ 60 _ Re	.9(56)/SI/Cord/21
	್ಲ :	GCD/Gauhati	CCD_II/Calcutta		19-7-83
2	Maria Parintina mentala di Araba da Maria				D (F.C) 404 (CTT (On (TO)
-	6. S.K.Das, L.D.C.	_ MGMD-IV/Nepal	ACC/CFT/Gauhatt	14. ii = do/=(新数数	.9(56)/84/SSI/Coc.a/
		ACC/CPWD/Gauhati	CD I/Calcutta	_ co − , Sc	.21 (7)/SSE/82/SEI/COR
	7. B.R.Kesker, LDC	ACT CENTIF Gattlatt		C≥	1 at. 23-10-82.
4				~ 100	:21 (10)/E2/SEI/Co/
-	8. Debdas Palit, L.D.C.	ACPWD/Shillong	CCED/Calcutta		1 at. 30-11-82.
	• .				
	9. M.R.Roy, L.D.C.	MCD/Imphal	Ranchi Cent. Dvn. /Ranchi.		.21 (7)/EXC/82/SEE/COOR
	. S. Markovy, 140401			Œ	1 dt. 18-12-1982.
	· · ·		Subereser Cent. Dyn.,	- 30 - Ka	.21 (7)/2.0./81/557/
Ę.	يرين المراجعة على 10.3. Paricha, LD.C.	ASS/Gauhati	Bulberessar.		ord/Cal ct. 3-2-EL.
			TO THE PARTY OF TH		.g (56) £1/551/00=/0al
: 3	11. K. D. Ram, T. D. C.	「ACC/Gauhati こと。」は知识	Renchi Cent. Drn. / Parchi		× 1-1-1955
					The second secon
		Um/7-1-1	Inenber Cent. Dvn. / Inanbed.	- do Σ≎	.21 (7) EDC/82/SEI/Cord
100	12.Lelji, v.D.C.	NCD/Imphal		C _≥	1 at. 22-5-1982.
1	The second secon	A∝/Gauhati	Ranchi Cant. Dvn/Ranchi	•	
	13. T. P. Sinm, D/Man Gr. II	* ACC/CPWD/Gauhati :: .3	contra/calcutta-20	-co <u>-</u> 50	.9 (57)/55/551/00=11/6
	14.P.R.Aich, T/Han Gr.I	and or my odulated		**************************************	1 dt. 2-3-85 6
:33			Conta 2		THE PROPERTY OF THE PARTY OF TH
36					
2.1					
-				CONTRACTOR	

And I wanted

نت.								All production of the		
									The state of the s	
一	en San R							100 C	2132 A	
									2 2 4	
		Marian San San San San San San San San San S			-					
		%signation		Transferred Iron Marie	10.40			0.1	in Root	
					— . — . — .					
溪		Chakraborov rendra Prasad		ACC/Gauba	ti calci					
							٠. بيد			
		mager Prasad,	ದುಂಭದರ್ವ . ೨	Prod Storage	GCD/G	uhaci		SE(Coord), Ca	1.10.9 (53)/0	o.√67/5EI/∞o:
					The second secon	7 - Y - Y - 3		Dt. 6-13-196	7.0	
2.18	18. Ay	b Ali, Terror	mater	Avm. Constm., Purnea (Bilhar	CPWD, Patna	NE Dvo Water	1	Said to Bridge	tanding on the	t i kita sa saka
		* *** * **		Purnea (Bihar Patna Avn. Dv Patna	P•/- λας/α-			· 连接接接	Section	
i			•	Patna .				- 60 -	00.21 (1)/66	/Closure/551/ 15-3-67.
	-									
	The state of the s	****	4 ∞			No. 2 (1	6)/200/81		112	
19.6				• _• .	41471	COVERNIA	ent of hi	OLA COMPONING		
13,5	distribution in				d Philippe	OFFICE	OP THE SU	PERINTENDING	ENCINEER	
				,		OFFICE DATED G	UKAFATI TI	E BIH APRII	1987.	
4	•		3	مرسادامه به		.				
ş., .		record of t	his off	ल्हासी होते के के किया है के किया कर किया किया किया किया किया किया किया किया	ese are corr	हिट्याच्या कारत हुन	rticular:	have taken f	ron the original	mal .
	ATTERNATION OF		ાં એ મેરે જોવા				دونت ما	A TEXT IN THE	Salaria	
								المراكبة		9.
		11	<i>-</i> :	الأنهاء وأدام		Line A	Asser Cent	erintending tral Circle, ahati-781021	Engineer, C.P.W.D.,	37
	0805:987		TENER LE				Grv	ahati = 781021	Charter .	
			NO. 11					F 2 3 9		
		المالية	THE STATE OF THE S							
,		1		किन्द्र स्थान	- W	2000年	22. 47.7			2500

Athere &

The state of the s	
	TORY OF ROS STATE
1/6	
	- A. Idobi Shen M. L. D.
5 1 2 A A A A A A A A A A A A A A A A A A	The second of
	3. 2. Faul. Committee
24 5 3 5 5 5 5 5 5 5 5 5 5 5 5 5 5 5 5 5	Sh111 on 2017
December 1	Son A-Passas Laste, Physical Conference of the C
是在基础的企业。	2. C. Ecr. Asst. Plumbe-
AND THE STATE OF	Shillong and shill on the shill
	SIH. Dear was a series of the
	Degd ogra,
建筑的基础设施。 包括《特	D.P. Sign To Page Page Page Page Page Page Page Page
1. 3/Shri	FAUN ALEE PAST PROTOF THE PAST
5/ 5/17	D.P. Si-si, L.D.C.
	Sauhati San
	B. I. Sariar, Jead Clerk
**************************************	-do-
	4. X. Saiz, 11 = 2 0 . III -00-
· (**)	COLUMN TO THE REPORT OF THE PARTY OF THE PAR
a kanala manana ana ara-	Shamber Presec, L.D. C.
45-16-16-16-16-16-16-16-16-16-16-16-16-16-	H.M. Salaya, U.D.O.
是这两型数 6. 13. 11	E.I. Izibarta, L.D.Cdo-
	The Lorentz I.D.C.
7	TOO TO THE TOTAL OF THE PARTY OF THE TOTAL O
e karaktarian dan dari dari dari dari dari dari dari dari	Restish For, L. D. Cdo-
#### ########	-do-
	M. D. Chaire - in a Diname of the Control of the Co
·	M.D. Chatterjee, D'man Gri. I -do-
	and the control of the control of the Calcutta and the Ca
· · · · · · · · · · · · · · · · · · ·	그는 사람들은 사람들이 가장 하는 사람들이 되었다. 그는 사람들이 얼마나 나는 사람들이 되었다.
· i	
The state of the s	
	・ ・ ・ ・ ・ ・ ・ ・ ・ ・ ・ ・ ・ ・ ・ ・ ・ ・ ・
	and the contract of the contra
the section of the section of	Breout the National Research
	Gauhati Central
	CP.D. Garrieri 21
	CF #U, Ga wat 1-21.
tan lad oku	
22.00	
A STATE OF THE PARTY OF THE PAR	
A Comment of the Comm	

-32 --

CRALKAT F.M.D. MIRITAL OF MOLES. ONE RAMENT OF MUNICIPALITY.

A MANIEXURE-F

1

(4);14/21/01/04/14(4)

Mercholla, dated 2.20

OFFICE ATEATORX'S DUAL

Sub! Regarding payment of SDA to staff working in Florik Pastern Zone.

No.71/2/92-Admin. dated 11.9.98 or, the subject cited above and to say that admissibility criteria for grant of Special Duty Allowance to Central Government Group 'C' and 'D' Employees posted in North East Region has been examined in consultation with M/o UA&L and M/o Finance. Department of Expenditure and It has been decided that transfer liability of these employees within 12 States i.e. 7 States of NER, West Bengal, Bihar, Orlson, Sikkim and part of Dadhya Probabicannot be treated as all India transfer liability to full 1 the conditions laid down by the Supreme Court as well as M/o Finance. Hence, they are not entitled to S.D.A.

Therefore, in terms of CAT, Cancahar Bench's Judgement dated 266.98 these employees may not be paid Special Dury Allowance lemceforth. However, the amount already paid to them shall not be recovered

This issues with the approval of Director General (Works).

() Lirector () i varaing)

'l'o'

Shrl K. Srinivasan, Chief Engineer (NEZ), 1 CPWD,

Cleve's Colony, Dhankheli, SEILLONG-793 003

Copy to and the second has

(21,0, c 110,000)

Cym, the SSI

Attatal Dan la

C.A. 100/50

ANNEXURE - (

C.P.M.D. Staff Association Crs

Applicants.

Union of India & Ors

.... Respondants.

FRESENT

THE PARTELE, AR JUSTICE U.R. BARUAH, VICE-CHAIRMAN.

Advocate for the applicants: Ar.A.Ahmed
Advocate for the respondents: Ar.B.C.Pathak, Adol.C.C.S.C.

20-4-99

Present: Hon'ble Mr. Justice D.N. Barush, Vice-Chai-an.

Objection has not been filed in spite of granting adjournment.

Application is admitted.Mr.B.C.

Pathak, learned Addl.C.G.S.C. har

already entered appearance on behalf of
all the respondents. No formal notice
need be sent. List on 21-5-99 for filing
of written statement and further orders.

Interim order shall continue.

Sd/VICE CHAIRMAN

Memo. No. 1554

Date 7/5/99

Copy ofor in formation and necessary action to:

1. Wr. B.C.Pathak, Add .C.G.S.C. Central Administrative Tribunal, Guwahati Bench, Guwahati -5.

2. Mr. A.Ahmed, Advocate, Central Administrative Tribunal, Guwahati
Bench, Guwahati -5.

MY

Afficial Administration

CENTRAL, ADMINISTRATIVE TRIBUNAL GÜWAHATI BENCH

Date of Order: This the 19th Day of December 2000.

HON'BLE MR.JUSTICE D.N.CHOUDHURY, VICE-CHAIRMAN HON'BLE MR.M.P.SINGH, ADMINISTRATIVE MEMBER

0.A.No.94 of 1999

- Engineering Drawing Staff Association Guwahati 1. Branch, Guwahat1.
- Sri Akan Kumar Dutta, 2. President of Engineering Drawing Staff Association Guwahati Brnach, Guwahati.
- Sri Anil Kumar Das, Secretary of Engineering 3。 Drawing Staff Association, Guwahati Branch, Guwahati. Applicants.

By Advocate Mr.A.Ahmed.

-Vg-

Union of India & Ors.

Respondents.

By Advocate Mr.B.C. pathak. Addl.C.G.S.C.

O.A.No.95 of 1999

All India N.G.O.S.s Association.

Applicants.

- 2. Sri Nagen Bhatta President.
 - Sri Dhiraj Nag, Secretary Central Public Works Department, Guwahati Branch, Guwahati.

Advocate Mr.A. Ahmed.

Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak., Addl.C.G.S.C.

O.A.No.96 of 1999

- Central P.W.D. Workers Union Guwahati Branch, Guwahati.
- Sri Anil Goswami, Secretary of Central P.W.D. Workers 2. Union, Guwahati Branch, Guwahati.
- Sri Sibnath Saha З. President of Central P.W.D. Workers Union Guwahati Branch, Guwahati. Applicants.

By Advocate Mr.A.Ahmed

-va-

1. Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

contd/-

O.A.No.97 of 1999

- Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahati.
- Sri Narayan Singh, President of Central Public Works Department Mazdoor Union, Guwahati Branch, Guwahati.
- 3. Sri Prafulla Chandra Kalita, Secretary of Central Public Works Department, Mazdoor Union, Guwahati Branch, Guwahati.

By Advocate Mr.A. Ahmed

-Vs-

1. Union of India & Ors.

Respondents

By Advocate Mr.B.C. Pathak, Addl.C.G.S.C.

0.A.No.98 of 1999

- Central Public Works Department, Class IV Staff Union, Guwahati Branch, Guwahati.
- Sri Mritunjay Das, President of Central Public Works Department, Class IV Staff Union, Guwahati Branch, Guwahati.

Sri Joram Topno, Secretary of Central Public Works Department, Class IV Staff Union, Guwahati Branch,

Applicants.

Advocate Mr.A. Aluned.

-Vs-

1. Union of India & Ors.

Respondents.

By Advocate Mr.B.C.pathak, Addl.C.G.S.C.

O.A.No.99 of 1999

- 1. Central Public Work Department, Junior Engineers Sociation, Guwahati Branch, Guwahati.
- Sri Umesh ChandraDas, President of Central Public Work Department. Junior Engineers Association, Guwahati Branch.
- 3. Sri Dilip Deka, Scretary of Central Public Works Department, Junior Engineers Association, Guwahati Branch; Guwahati.

 Applicants.

By Advocate Mr.A. Ahmed,

-Vs- '

1. Union of India & Ors.

Rospondents.

Contd/-3

l____

O.A.No.100 of 1999

- 1. Central Public Works Department
 Staff Association, Guwahati Branch, Guwahati.
- 2. Sri Birish Chandra Bora,
 President of Central Bublic Work Department,
 Staff Association, Guwahati Branch, Guwahati.
- 3. Sri Dinesh Chandra Paul, Secretary of Central Public Work Department, Staff Association, Guwahati Division.

Applicants.

By Advocate Mr. A.Ahmed. -Vs-

1. Union of India & Ors.

Respondents.

By Advocate Mr.B.C.Pathak, Addl.C.G.S.C.

ORDER.

D. N. CHOUDHURY, VICE-CHAIRMAN:

The issue raised in these applications are no longer resintegra from O.A.No.94 of 1999 to 100 of 1999.

The admissibility of Special Duty Allowance and other like allowance mentioning in the office Memorandum pated 14th December 1983, 29th October, 1986 and 20th pril, 1987 has already been adjudicated upon by the Supreme Court in Union of India & Ors -Vs- S.Vijaukumar and others, reported in 1994 Supp. (3) SCC. The relevant part of the judgment of the Supreme Court is reproduced below:-

"Para 4.(b). The 1986 memorandum makes this position clear by stating that Central Government Civilian employees who have All India Transfer Liability would be granted the allowance "on posting to any station to the North Eastern Region." This aspect is made clear beyond doubt by the 1987 memorandum which stated that allowance would not become payable order relating to All India Transfer Liability. Merely because in the office memoranda of 1983 the subject was mentioned as quoted above is not enough to concede to the submission of Dr. Ghosh."

The admissibility of the Special Duty Allowance in pursuance of the Government Memorandum has already been adjudicated

contd/-

Allo Col

upon thus the aforesaid judgment will also regulate the admissibility of these cases. The respondents are accordingly, directed to act as per the decision rendered by the Supreme Court. The office Memorandum dated 24.2.99 (Annexure 5) is reproduced below:-

"The undersigned is directed to refer to Chief Engineer(NEZ)'s letter No.71/2/92-Admn. dated 11.9.98 on the subject cited above and to say that admissibility criteria for grant of Special Duty Allowance to Central Government Group 'C' and 'D'Employees posted in North East Region has been examined in consultation with M/O UAGE and M/O Finance Department of Expenditure and it has been decided that transfer liability to these employees within 12 States i.e. 7 States of NER, West Bengal, Bihar, Orissa, Sikkim and part of Madhya Pradesh cannot be treated as all India transfer Liability to fulfil the conditions laid down by the Supreme Court as well as M/O Finance. Hence they are not entitled to S.D.A.

Therefore, in terms of C.A.T, Guwahati Bench's judgment dated 26.6.98 these employees may not be paid Special Duty Allowance henceforth, However, the amount already paid to them shall not be recovered.

This issued with the approval of the Director General (Works). "

order to that effect. In the facts and circumstances the respondents are directed to examine afresh the office Memorandum.

In the light of the decision of the Supreme Court these applications stand disposed of, there shall, however be no order as to costs.

Solf New Chrisman Solf Marinhos (A)

Aprild

THE STATE OF THE S

crtified to be true Copy प्रसाधित प्रतिनिधि

Bection Officer (उ) आनुमाग अधिकारी (न्यायिक शास्त्रा Corntal Administrative Tribunal क्रियेय प्रशास्त्रीक अधिकरण Guwahati Banch, Guwahati-A

गवाहाक्षी व्यायवीठः प्रयामाती 🐔

FAX MO.



A MMEXICRE -

No. 14/21/91-EC. IV(C)
Government of India
Directorate General of Works
Contral Public Works Department

Nirman Ilhawan, New Dolld. Dated the 7 January, 2002.

OFFICE ORDER

Sub:- Payment of Special Duty Allowance to Group 'C', 'D' and Work Charged officials of CPWD in North East Region.

The payment of Special Duty Allowance (SDA) to the employees posted in the North East Region was allowed vide M/o Finance O.M. No. 20014/3/83-E.IV dated 14.12, 1983 as amended from time to time. Some employees' Unions in CPWD have also raised the issue before the Hon'ble CAT, Guwahati Bench in OA No. 95 to 100 of 1999 where the Hon'ble CAT has issued Order dated 19.12.2000 to review this Directorate's Order of even number dated 24.2.1999.

The manor has been considered in consultation with M/o Finance (Dept. of Expenditure). All pending cases in the North East Ragion may be decided as under:

- I. Group 'C' 'D' and Work-Charged employees of NER for whom recruitment, transfer and seniority are regionalized, are not cutified to Special Duty Allowance. These employees need to be considered individually and a reasoned order detailing all the reasons for non-cutifement of SDA to any such employee considered incligible will be issued by the concerned Superintending Engineers. Such reasoned order should be addressed individually and served by Registered Post / Peon Book.
- 2. Junior lingificers recruited and promoted on All India basis and posted to any station in NE Region from outside may be entitled to SDA.
- 3. Office Superintendents and Stenographer, Grade I promoted on all India basis may also be entitled to SDA, if posted to NE Region from outside.

Attack!

and SE-s



The payment of Special Dury Allowance to heligible officials must be stopped immediately henceforth. As regards recovery of the amount already paid, the cut off date for the purpose will be intimated as soon as the decision is taken by the competent authority.

(V.K. KONDAL)

Dy. Director Admin.II

Addl Director General (Works), liastern Region, CPWD,

Kolkata-20.

Chief Engineer (NEZ), CPWD, Dhankhell,

Shillong.

MSupidg Engineer(Coord.), Eastein Region, Kolkata-20.

To All Applicants in O.As No. 95 to 100 of 1999.

Chief Controller of Accounts, Nirman Bhawan, New Delhi with reference To his U.O letter No. G-Misc/SDA/Pr.AO/TC/2001-02/2739 dt. 15.6.2001.

(U.K. SINHA) Section Officer